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Punjab Municipal Corporation Law (Extension To Chandigarh) Amendment Act, 2000

50 of 2000

[11 December 2000]

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An Act to amend the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994. BE it enacted by Parliament in the Fifty-first Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Act, 2000.

2. Amendment Of Act 45 Of 1994 :-

In the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994, in Part II of the Schedule, in section 4, in sub-section (3),-

- (a) in clause (ii), for the words" municipal administration.", the words" municipal administration; and" shall be substituted;
- (b) after clause (ii), the following clause shall be inserted, namely:-
- " (iii) the member of the House of the People representing the constituency which comprises wholly or partly, the municipal area, with the right to vote.".